

हने के कारण, चाहे वह घटना कभी घटी हो, बड़ा/छोटा दण्ड दिया गया।

(घ) सरकार, भारतीय रिजर्व बैंक और बैंक घोखाघड़ी की घटनाओं का शीघ्रता से पता लगाने के लिए कार्यवाई करते हैं। इनमें कुछ कदम इस प्रकार हैं:

- (i) निरीक्षण, लेखापरीक्षा और आवधिक विवरणों के माध्यम से बैंकों द्वारा नियंत्रण तंत्र को मजबूत करना;
- (ii) निरंतर आधार पर बहियों के समायोजन और अन्तर-शाखा लेखों के समाधान के बकाया को निपटाना;
- (iii) अन्य बैंकों से प्रतिनियुक्ति पर राष्ट्रीयकृत बैंकों में मुख्य सतर्कता अधिकारियों की नियुक्ति।
- (iv) घोखाघड़ी की बड़ी घटनाओं की जांच और उनकी संवोक्षा करने के लिए भारतीय रिजर्व बैंक में विशेष जांच कक्ष की स्थापना।
- (v) घोखाघड़ी की महत्वपूर्ण घटनाओं में भारतीय रिजर्व बैंक द्वारा बैंकों के मुख्य कार्यपालकों को चेतावनी नोटिस जारी करना।
- (vi) प्रचालन कर्मचारियों को उचित प्रशिक्षण देना।
- (vii) भ्रष्टाचार निवारक उपायों के कार्यान्वयन के लिए बैंकों द्वारा संगठित प्रयास करना।
- (viii) सतर्कता के मामलों की बैंकों के निदेशकों की समिति और निदेशक मण्डलों द्वारा समीक्षा करना।

#### Government Expenditure on Subsidies

155. SHRI SHIV PRATAP MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that 49.3 per cent of the Central Government expenditure accounts for various subsidies; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Of the total non-Plan revenue expenditure of Rs. 25720 crores after providing for interest charges and defence current expenditure, subsidies consume Rs. 11000 crores in the Budget for 1991-92.

(b) It is always the endeavour of the Government to keep down the expenditure on subsidies to the minimum

level possible, so as to curtail the burden on the exchequer. Towards this end, the schemes for CCS, and export credit have been discontinued. Some price adjustments have also been made in respect of certain commodities to reduce the draft on the Budget and release resources for development.

#### Use of Staff car by Government Officials

156. SHRI SHIV PRATAP MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Central Government officers of the rank of Joint Secretary and above are allowed the use of staff cars for attending office and also to avail of staff car facility for private use by paying nominal fee;

(b) whether Government have made any assessment of the expenditure incurred on petrol as a result thereof during the years 1986 to 1991;

(c) whether Government propose to withdraw this facility; if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (d) Officers of the rank of Joint Secretary and above are permitted use of staff car for journeys from residence to office and back on payment at prescribed rates. Joint Secretaries and Additional Secretaries are not permitted the use of staff car for private purposes. Only officers of the rank of Secretary are permitted use of staff car on payment at the prescribed rate. Use of staff cars for Government Officers is governed by the Staff Car Rules. No staff car is earmarked for exclusive use of any officer. The staff cars form a pool and are deployed according to availability and requirement. Thus it is not possible to maintain separate record of expenditure exclusively for each officer for journeys between office and residence and *vice versa*. The expenditure towards petrol/